

-2-

Central Administrative Tribunal
Principal Bench

O.A. No. 1646 of 2000

New Delhi, dated this the 30th August, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Mukul Das,
S/o late Shri Kanailal Das,
R/o 71/172, Sector 3,
Gole Market,
New Delhi. .. Applicant

(By Advocate: Shri Ajay Kumar)

Versus

Union of India through
the Director,
Song & Drama Division,
Ministry of Information & Broadcasting,
Soochna Bhawan,
CGO Complex,
New Delhi. ... Respondent

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant impugns the Respondents' order dated 4.8.99 by which he states that some juniors were granted *in situ* promotion to his own exclusion.

2. We have heard applicant's counsel who states that applicant's representation dated 1.11.99 (Annexure D colly) still remain undisposed of by respondents. He states that subsequent representations have also not been disposed of either.

3. If these submissions are correct, we dispose of this O.A. with a direction to respondents to dispose of the aforesaid representation by means of

N

detailed, speaking and reasoned order in accordance with rules and instructions within two months from the date of receipt of a copy of this order under intimation to applicant.

4. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

5. The O.A. stands disposed of at the preliminary hearing stage itself. No costs.

6. Let a copy of the O.A. be enclosed along with this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Adige
(S. R. Adige)
Vice Chairman (A)

gk